

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA

UNSTARRED QUESTION NO. 2863

TO BE ANSWERED ON MAY 11, 2016

COMPLAINTS AGAINST BUILDERS

No. 2863 SHRI RAHUL SHEWALE :
SHRI NAGENDRA KUMAR PRADHAN :
SHRI R. K. SINGH :
DR. SHRIKANT EKNATH SHINDE :

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether most of builders in NCR have not given possession of flats to buyers on time and if so, the details thereof;
- (b) whether the Union Government has taken suo moto cognizance of the matter and the problems of the buyers; and
- (c) if so, the details thereof and the corrective action taken against the builders in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING &
URBAN POVERTY ALLEVIATION

(SHRI BABUL SUPRIYO)

(a) to (c): 'Land' and 'Colonisation' are State subjects, it is therefore the responsibility of States/Union Territories (UTs) to ensure timely possession of flats/buyers in time and take corrective action against the builders.

...2/-

However, in order to establish the Real Estate Regulatory Authority for regulation and promotion of the real estate sector in an efficient and transparent manner; to protect the interest of consumers; and to establish an adjudicating mechanism for speedy dispute redressal, Ministry of Housing & Urban Poverty Alleviation piloted the Real Estate (Regulation and Development) Bill. This Bill has been passed by Rajya Sabha on 10th March, 2016 and by Lok Sabha on 15th March, 2016. The Bill as passed by the Parliament has been assented to by Hon'ble President on 25th March, 2016 which was published in the official Gazette on 26th March, 2016 for public information. Specific Sections of this Act have come into effect from 01st May, 2016 through Gazette Notification published on 27.4.2016. Appropriate Governments are now required to notify Rules under this Act and to establish the Regulatory Authority and Appellate Tribunal.
